

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) It has been decided to constitute such a Safety Board in the headquarters of Coal India Limited under the Chairmanship of the Chairman of Coal India Limited. The Board will, *inter alia*, oversee the implementation of safety measures in coal mines, review periodically safety standards and suggest methods to improve safety wherever necessary.

#### Reservoir structure in Bombay High

3958. SHRI K. RAMAMURTHY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the oil experts have pointed that the pegging of optimum annual output rate of 13.5 million tonnes of oil by 1984 from Bombay High, as has been suggested by the Oil and Natural Gas Commission, could seriously damage the reservoir structure in this area; and

(b) if so, steps proposed to be taken to safeguard the reservoir structure in Bombay High?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No oil expert has pointed out as such.

(b) Does not arise.

#### Reduction in Use of Power in Industries by adopting Conservation Measures

3959. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken note of the recommendation of the Committee on Power, that, as estimated 20 per cent reduction is in power usage in industry is feasible by adopting a wide range of conservation measures and such savings

should be encouraged by using a mix of fiscal incentives and penal tariffs; and

(b) if so, the reaction of the Ministry thereto and the action taken?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The States have been requested to indicate their views in the matter at the earliest. The recommendations will be implemented after due consultation with the States.

#### Report of the High Powered Committee on D.E.S.U. Computer Billing System

3960. SHRI JAGDISH TYTLER: Will the Minister of ENERGY be pleased to state:

(a) whether the High Powered Committee appointed to probe into the failures of the DESU Computer Billing System has submitted its report;

(b) if so, its main findings; and

(c) the action proposed by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The main recommendations made by the Committee are briefly given in the attached statement.

(c) Delhi Electricity Supply Undertaking will be advised to take further action on the recommendations of the Committee.

#### Statement

#### RECOMMENDATIONS OF THE COMMITTEE ON BILLING AND REVENUE COLLECTIONS

(1) A self-assessment procedure may be introduced under which a consu-

mer of electricity takes the meter reading on his own every month, makes his own assessment of the amount due and deposits the amount in a designated bank account.

(ii) In respect of small consumers which category predominantly consists of only consumers for lights and fans, the self assessment procedure may be made optional. Small Consumers, who do not opt for self-assessment, may be requested to pay a lump-sum amount every month based on the average consumption of

the previous financial year in designated banks.

In the case of those consumers who opt for a lump-sum payments, meter reading will be taken by DESU once in six months, on a pre-planned cycle basis, and based on this assessment an adjustment bill would be sent to the consumer for payment in the usual manner applicable to the monthly instalments.

The following billing scheme has been suggested by the Committee:-

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| (A) Billing by DESU  | • (i) NDMC, MES and Inter-State<br>(ii) Public Water Works and Sewerage pumping.<br>(iii) Public Lighting.<br>(iv) Once in six months of consumers not covered by self-assessment schemes (Refer D below).<br>(v) Temporary connections. |
| (B) Compulsory self-Assessment and payment                                 | • All loads of all categories of 5 KW and above not including those covered (A) & (c)(i).  |
| (C) Optional self-Assessment and payment                                   | • (i) Agricultural<br>(ii) All connections of loads of less than 5 KW not including (A) (v).   |
| (D) Predetermined amount per month and six-monthly review billing by DESU. | • All other consumers not covered by (A) or (B) or (C).  |

(iii) In the matter of collections from small consumers, we may also utilise the post offices with a very simple Pass Book system in the interests of the consumers and very simplified accounting procedures in DESU's offices. So long as the expectations of revenue from this group of small consumers coming through this collect on procedure are in the permissible range, any further detailed accounting in DESU's offices would be unnecessary. To what extent accounting may be required in respect of these consumers may be decided by a small group of financial experts that may be constituted at a later stage to advise DESU, if the recommended scheme is acceptable and is to be implemented.

(iv) It is envisaged that all other procedures relating to disconnection

for non-payment etc. may continue as usual. It is also envisaged that all billings involving transactions other than energy sales and meter rent will be made in the usual manner by DESU, the activities concerning which we have not studied as they are beyond the scope of the terms of reference of this Committee.

(v) If any consumer does not pay the amount payable by him on or before the 10th of every month, it is also his responsibility to pay a penal rate of interest at 1½ per cent per week or part thereof.

(vi) DESU may be required to provide a consumer card or pass book for each small consumer free of

cost, which should also contain a ready reckoner for calculating the amount payable according to the tariff to which the consumer belongs. This requirement will not be applicable to industrial and commercial consumers of large size, who may be billed on a two-part or any other system of tariff fixation. In their cases, they will be required to prepare a bill in the form prescribed in such details as may be indicated in that prescribed form, and forward a copy thereof to DESU every month. The forms in which bills are to be prepared, will be supplied free of cost or sold for a nominal amount by DESU.

#### पश्चिमी उत्तर प्रदेश में वकीलों द्वारा प्रदर्शन

3962. श्री रामाश्वर शस्त्री : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिमी उत्तर प्रदेश के वकीलों ने अभी हाल में दिल्ली में एक प्रदर्शन किया था ;

(ख) क्या यह भी सच है कि वकीलों ने प्रधान मंत्री को एक ज्ञापन भी दिया था ;

(ग) यदि हाँ, तो तत्सम्बन्धी व्योम क्या है ; और

(घ) उस पर सरकार की क्या प्रतिक्रिया है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी. शिवशंकर) : (क) समाचार पत्रों में छपी खबरों के अनुसार पश्चिमी उत्तर प्रदेश के वकीलों ने 5 फरवरी, 1981 को नई दिल्ली में बोट क्लब पर एक प्रदर्शन किया था ।

(ख) प्रधान मंत्री को संबोधित एक ज्ञापन भी प्राप्त हुआ था ।

(ग) इस ज्ञापन में मांग की गई है कि इलाहाबाद उच्च न्यायालय की एक न्यायपीठ मेरठ में स्थापित की जाए ।

(घ) इस विषय में उत्तर प्रदेश की वर्तमान सरकार के विचार मंगाए गए थे जो अभी हाल ही में प्राप्त हुए हैं। राज्य सरकार ने उत्तर प्रदेश के पश्चिमी जिलों के लिए एक न्यायपीठ स्थापित करने की सिफारिश की है। राज्य सरकार के प्रस्ताव पर उचित परिप्रेक्ष्य में विचार किया जाएगा ।

#### Sick Companies

3963. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) Whether it has been brought to the notice of Government that 378 Sick Companies are owing each more than rupees one crore to the public sector banks;

(b) if so, whether these companies have filed their audited accounts with the Registrar;

(c) whether these companies have committed any default under the provisions of the Companies Act;

(d) whether any prosecution has been launched against the directors of these companies; and

(e) whether the Department proposed to take any stringent measures such as appointment of Government directors on the board to safeguard the public interest?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) As per the available information, there were 357 sick industrial units enjoying bank credit of Rupees one crore and above from the public sector banks as on 31-12-1979.